

**GOVERNMENT OF INDIA  
SOCIAL JUSTICE AND EMPOWERMENT  
LOK SABHA**

UNSTARRED QUESTION NO:4743  
ANSWERED ON:23.04.2013  
INTER CASTES MARRIAGES  
Rawat Shri Ashok Kumar

**Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:**

- (a) whether the Government is formulating any workplan to promote inter-caste marriages in order to abolish the caste system;
- (b) if so, the details thereof;
- (c) whether the Government has any proposal to provide the benefits of reservation to inter-castes couples and their wards;
- (d) if so, whether the Government is taking any effective step to provide the facility of reservation to the inter-castes couples; and
- (e) if so, the details thereof?

**Answer**

MINISTER OF STATE FOR SOCIAL JUSTICE AND EMPOWERMENT (SHRI P. BALRAM NAIK)

- (a) & (b) Under this Ministry's Centrally Sponsored Scheme for implementation of the protection of Civil Rights Act, 1955 and the Scheduled Castes and the Scheduled Tribes (Prevention of Atrocities) Act, 1989, central assistance is provided to the States/Union Territories, inter-alia, towards incentive for inter-caste marriages, where one of the spouses belongs to a Scheduled Castes.
- (c) There is no proposal in this Ministry to consider provision of any special reservation to such inter-caste couples and their wards.
- (d) & (e) Does not arise.